BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 573/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th November 2017, 10.30 A.M

Name of the Company Under Section		Asset Reconstruction Co. (I) LtdVs-Ram Sarup Industries Ltd. 7 IBC		
0		TA RAO &	Regusers	6/11/17
	SIDHART	HA SHARMA	Cosposete Debtera (Ramsureig Industic Utd)	6)11/207
3	Ms. Manj Mr. Am Mr. Del Mr. Del	n Bhuteria Adv rind Jhunjhurw orgha Bern Veenakshi Kamot	ala / Financia	
			P.T.0	•

ORDER

Ld. Counsel for the financial creditors and the corporate debtor are present.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

List on 21/11/2017 for admission.

8d

(Jinan K.R.) Member (J) (Vijai Pratap Singh) Member (J)